

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.221- IA/204(AHM) 2024
In
CP(IB) 175 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Drip Capital Ltd

.....Applicant

V/s

Jashank Impex Pvt Ltd

.....Respondent

Order delivered on 19/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Abeer Chawla, Proxy Advocate for

: Mr. Ravi Pahwa, Advocate

For the Respondent : None

ORDER

IA/204(AHM) 2024

It is seen from the pleadings that, no service report has been filed in physical mode. Only, the same has been filed through e-mode.

Learned Proxy Counsel for the applicant undertakes to file the physical copy of the same.

Re-list for consideration of service report and for further proceedings on 10.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)